

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHREE OM ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHREE OM ENTERPRISES PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	26 th April 1977
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 2013
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U51495DL1977PTC008586
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: B – 11/2, Back side Ground Floor, Okhla Industrial Area, Phase-II, Delhi - 110020
6.	Insolvency Commencement date in respect of corporate debtor	25 th October 2021 (Order received on 26 th October 2021)
7.	Estimated Date of closure of insolvency resolution process	22 nd April 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Archana Singhal Registration No -IBBI/IPA-001/IP-P02036/2020-2021/13116
9.	Address and Email of the Interim Resolution Professional as registered with the Board	F-601, Mayurdhwaj Apartments, 60, I. P. Extension , Delhi - 110092 Email:- archanafca@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Archana Singhal 118 Himvarsha Apartments, 103, I. P. Extension, Delhi-110092 Email:- cirp.soepl@gmail.com
11.	Last Date of Submission of Claims	8 th November 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	a)Web Link: https://ibbi.gov.in/home/downloads b) N/A

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Shree Om Enterprises Private Limited** on 25th October 2021.

The creditors of **Shree Om Enterprises Private Limited** are hereby called upon to submit their claims with proof, on or before 8th November 2021 to the Interim Resolution Professional at the correspondence address mentioned against entry No.10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.



Archana Singhal

Interim Resolution Professional For Shree Om Enterprises Private Limited

Reg. No.: IBBI/IPA-001/IP-P02036/2020-2021/13116

Place: Delhi

Date: 28th October 2021